

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
Original Application No. 1127/2024

IN THE MATTER OF:

Sukhdeep Singh

Applicant

Versus

Haryana Pollution Control Board & Ors.

Respondents

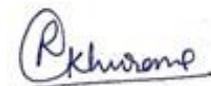
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Place: Delhi

Date: 20.04.2025

Through



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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
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Original Application No. 1127/2024

IN THE MATTER OF:

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Versus

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Respondents

**LATEST REPORT ON THE BEHALF OF DISTRICT
MAGISTRATE-YAMUNANAGAR, DIVISIONAL FOREST
OFFICER-YAMUNANAGAR AND HARYANA STATE
POLLUTION CONTROL BOARD, THROUGH REGIONAL
OFFICER, HSPCB YAMUNANAGAR.**

MOST RESPECTFULLY SHOWETH

1. The Hon'ble NGT vide orders dated 24.12.2024 passed the following directions:-

"3. The interim report of the Joint Committee discloses that there are 217 stone crushers in Yamuna Nagar District out of which 31 are situated inside the notified zone and 186 are situated outside notified zone. In respect of the 186 crushers operating outside the notified zone, the details are disclosed as under:-

"9. That, as per details shared with the Joint Committee by HSPCB Member that there are 217 stone crushers in Yamuna Nagar District, out of which 31 are situated inside the notified zone and 186 are situated outside the notified zone."

4. *The interim report of the Joint Committee also reveals that the Regional Office of HSPCB, Yamuna Nagar has issued show cause notices on 20.12.2024 to*

64 stone crushers that are not meeting the siting criteria prescribed in the Notification dated 11.05.2016.

5. The Joint Committee has sought a further four weeks' time for physical verification in respect of the siting criteria and environmental norms and for submitting the comprehensive report along with the action taken report. The prayer made by the Joint Committee is accepted and further four weeks' time is granted."

2. In pursuance of the directions given in the order dated 24.12.2024 passed by the Hon'ble NGT, a meeting of the duly constituted Joint Committee was conducted on 08.01.2025 under the chairmanship of the Deputy Commissioner, Yamunanagar, for the purpose of deliberating upon and initiating action towards compliance with the said order. Thereafter, subsequent review meetings were held on 18.02.2025 and 27.03.2025 respectively, with a view to assess and monitor the status of implementation of the directions issued by the Hon'ble Tribunal in the aforesaid matter. As submitted in previous interim report dated 23.12.2024, out of 217 stone crushers, 186 stone crushers are outside the notified crusher zone. These 186 stone crushers are required to comply with siting norms prescribed in the Notification dated 11.05.2016. Out of these 186 stone crushers, 26 are dismantled. Thus, it was decided to get physical verification of siting criteria of 160 units from revenue authorities and Forest Department regarding respective criteria.
3. The DFO, Yamunanagar vide his letter no. 6452 dated 31/03/2025 submitted fresh demarcation report regarding

distance from any land recorded as forest (RF/PF), Wild life Century & Strip Forest. The abstract of the physical verification report of 160 stone crushers established/in position of operation, outside notified stone crusher zone w.r.t forest is reproduced here for reference:

Total units outside notified Zone	No. of Units complying with siting criteria w.r.t Forest	No. of Units non-complying with siting criteria w.r.t Forest	Fresh Demarcation report yet to be submitted by Forest Department
160	76	68	12

Status of these 160 units w.r.t other citing criteria is awaited from the Revenue Department.

It is relevant to mention here that in the meantime, some stone crusher units have challenged the judgment dated 29.11.2024 passed by Hon'ble High Court of Punjab & Haryana by way of their respective Special Leave Petition(s). Hon'ble Supreme Court of India, vide order dated 02.01.2025 passed in Special Leave to Appeal (C) No.30301/2024, stayed operation and implementation of the impugned judgment. Copy of order dated 02.01.2025 passed in Special Leave to Appeal (C) No.30301/2024 is annexed herewith as **Annexure-R/1**. Copy of order dated 20.01.2025, 07.02.2025, 03.03.2025, 17.03.2025 and 01.04.2025 passed in bunch of SLP(s) is annexed as **Annexure-R/2 (Colly)**.

4. That Physical Verification w.r.t. Air Pollution Control Measures (APCM) of 217 stone crushers is to be conducted by CPCB & HSPCB. The joint team comprising of HSPCB and CPCB conducted physical verification of 148 no. of stone crushers

and 69 is yet to be verified.93 stone crushers including respondent no.6 were found complying with APCM as per Notification dated 11.05.2016.

The abstract of the physical verification report of 217 stone crushers w.r.t APCM is as under:

Total units inside/outside notified Zone	217 (148+69)
Physical verification conducted	148 (12+26+93+17)
Stone crushers are lying closed and sealed by Board	12
Found dismantled	26
Complying with APCM as per Notification dated 11.05.2016	93
Stone Crushers found non complying as per Notification dated 11.05.2016	17
Physical Verification of APCM yet to be conducted	69

5. That show cause notice has been issued to 17 units and action shall be taken in accordance with law after considering the reply of these units.

In view of the above, it is humbly prayed that this Hon'ble Tribunal may kindly consider this latest report and grant an additional 02 months time for submission of complete physical verification report alongwith action-taken report.


Regional Officer,
Yamuna Nagar Region.

Dated:18.04.2025
Place: Yamunanagar

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 30301/2024
[Arising out of impugned final judgment and order dated 29-11-2024
in CWP No. 27094/2017 passed by the High Court of Punjab & Haryana
at Chandigarh]

SHRI BALAJI GRIT UDYOG

Petitioner(s)

VERSUS

STATE OF HARYANA & ORS.

Respondent(s)

(IA No.292881/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT and IA No.292883/2024-PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

Date : 02-01-2025 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MR. JUSTICE PRASANNA B. VARALE

For Petitioner(s) Mr. Anand Sanjay M. Nuli, Sr. Adv.
Mr. Tarun Gupta, AOR
Mr. Hirday Virdi, Adv.
Mr. Sidhant Ranta, Adv.
Mr. Sameer Chaudhary, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice.

In the meantime, there shall be stay of
operation and implementation of the impugned
judgment.

Tag with SLP(Civil) No. 11052 of 2021.

(SONIA BHASIN)
COURT MASTER (SH)

(RANJANA SHAILEY)
COURT MASTER (NSH)

ITEM NO.15

6
COURT NO.6

SECTION IV-B

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 1091/2025
[Arising out of impugned final judgment and order dated 29-11-2024
in CWP No. 11694/2020 passed by the High Court of Punjab & Haryana
at Chandigarh]

SHREE VINAYAK STONE CRUSHER

Petitioner(s)

VERSUS

STATE OF HARYANA & ORS.

Respondent(s)

IA No. 9618/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENTIA No. 9619/2025 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

Date : 20-01-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MR. JUSTICE SANDEEP MEHTA

For Petitioner(s) :

Mr. Anand Sanjay M. Nuli, Sr. Adv.
Mr. Tarun Gupta, AOR
Mr. Hirday Viridi, Adv.
Mr. Sidhant Ranta, Adv.
Mr. Sameer Chaudhary, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

Issue notice.

In the meantime, there shall be stay of
operation and implementation of the impugned
judgment.

Tag with Special Leave Petition(Civil) No.
11052 of 2021.

(SONIA BHASIN)
COURT MASTER (SH)

(RANJANA SHAILEY)
COURT MASTER (NSH)

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 2816/2025

[Arising out of impugned order dated 29-11-2024 in CWP No. 11204/2019 passed by the High Court of Punjab & Haryana at Chandigarh]

M/S SHREE GANESH STONE CRUSHER

Petitioner(s)

VERSUS

STATE OF HARYANA & ORS.

Respondent(s)

FOR ADMISSION

Date : 07-02-2025 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MR. JUSTICE SANDEEP MEHTA

For Petitioner(s) :

Mr. Ajit Sharma, AOR
Mr. Kanchan Kumar, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

Issue notice.

In the meantime, there shall be stay of
operation and implementation of the impugned order.

Tag with SLP(Civil) No. 11052 of 2021.

Signature Not Verified

Digitally signed by
SONIA BHASIN
Date: 2025.02.07
18:41:51 IST
Reason:

(SONIA BHASIN)
ASSISTANT REGISTRAR-CUM-PS

(RANJANA SHAILEY)
COURT MASTER (NSH)

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 5116/2025

[Arising out of impugned final judgment and order dated 29-11-2024 in CWP No. 12107/2018 passed by the High Court of Punjab & Haryana at Chandigarh]

M/S PUNJAB STONE CRUSHER & ORS.

PETITIONER(S)

VERSUS

STATE OF HARYANA & ORS.

RESPONDENT(S)

(FOR ADMISSION and I.R. and IA No. 48591/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 03-03-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MR. JUSTICE SANDEEP MEHTA

For Petitioner(s) :

Mr. Nidhesh Gupta, Sr. Adv.
Ms. Japneet Kaur, Adv.
Mr. Madhav Gupta, Adv.
Mr. Bikram Dwivedi, Adv.
Mr. Manu Bhardwaj, Adv.
Mr. G. Balaji, AOR

For Respondent(s) :

UPON hearing the counsel, the Court made the following
O R D E R

1. Issue notice.
2. In the meantime, there shall be stay of operation and implementation of the impugned judgment.
3. Tag with Special Leave Petition (Civil) No. 11052 of

2021.

Signature Not Verified
Digitally signed by
SNEHA DAS
Date: 2025.03.05
13:49:18 IST
Reason: 

(POOJA SHARMA)
COURT MASTER (SH)

(RANJANA SHAILEY)
COURT MASTER (NSH)

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 5022/2025

[Arising out of impugned final judgment and order dated 29-11-2024 in CWP No. 11163/2019 passed by the High Court of Punjab & Haryana at Chandigarh]

M/S NEELKANTH STONE CRUSHING COMPANY

Petitioner(s)

VERSUS

STATE OF HARYANA & ORS.

Respondent(s)

(FOR ADMISSION, IA No. 58655/2025 - CONDONATION OF DELAY IN REFILEING/CURING THE DEFECTS AND IA No. 58657/2025 - EXEMPTION FROM FILING O.T.)

Date : 17-03-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MR. JUSTICE SANDEEP MEHTA

For Petitioner(s) : Mr. Ajit Sharma, AOR
Mr. Kanchan Kumar, Adv.
Mr. Yuvaj Singh Solanki, Adv.
Mr. Lureb Habib Aansari, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Issue notice.

In the meantime, there shall be stay of operation and implementation of the impugned judgment.

Tag with Special Leave Petition (C) No.30301 of 2024.

Signature Not Verified
Digitally signed by
NEETU KHAJURIA
Date: 2025.03.17
18:22:10 IST
Reason: 

(NEETU KHAJURIA)
ASTT. REGISTRAR-cum-PS

(RANJANA SHAILEY)
ASSISTANT REGISTRAR

ITEM NOS.40 + 67 +68

COURT NO.5

SECTION IV-B

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 11052/2021

[Arising out of impugned final judgment and order dated 12-07-2021 in CWP No. 10337/2021 passed by the High Court of Punjab & Haryana at Chandigarh]

SHREE BALAJI GRIT UDYOG & ORS.

Petitioner(s)

VERSUS

THE STATE OF HARYANA & ORS.

Respondent(s)

FOR ADMISSION and I.R. and IA No.84235/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.85233/2021-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES
IA No. 190542/2024 - INTERVENTION/IMPLEADMENT

WITH

SLP(C) No. 1091/2025 (IV-B)

FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 9618/2025

FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES ON IA 9619/2025

IA No. 9618/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 9619/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

SLP(C) No. 30301/2024 (IV-B)

IA FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 292881/2024

FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES ON IA 292883/2024

IA No. 292881/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 292883/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

SLP(C) No. 2816/2025 (IV-B)

FOR ADMISSION

SLP(C) No. 5116/2025 (IV-B)

FOR ADMISSION and I.R.

IA No. 48591/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

Signature Not Verified

Digital
SONIA
Date: 2025-04-10
18:32:42
Reas

ITEM NO. 67

Petition(s) for Special Leave to Appeal (C) No(s). 8513/2025

[TO BE TAKEN UP ALONGWITH ITEM NO. 40.2 I.E. SLP(C) No. 30301/2024.] FOR ADMISSION
 IA No. 58655/2025 - CONDONATION OF DELAY IN REILING / CURING THE DEFECTS
 IA No. 58657/2025 - EXEMPTION FROM FILING O.T.

ITEM NO. 68

Petition(s) for Special Leave to Appeal (C) No(s). 7971/2025

[TO BE TAKEN UP ALONG WITH ITEM NO.40 I.E. SLP(C) No. 11052/2021]

WITH

SLP(C) No. 8072/2025 (IV-B)

FOR ADMISSION and I.R.

IA No. 72385/2025 - EXEMPTION FROM FILING O.T.

IA No. 72386/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

SLP(C) No. 8162-8163/2025 (IV-B)

FOR ADMISSION

Date : 01-04-2025 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH
 HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s) :

Mr. Anand Sanjay M. Nuli, Sr. Adv.
 Mr. Tarun Gupta, AOR
 Mr. Hirday Viridi, Adv.
 Mr. Sidhant Ranta, Adv.

Mr. Nidhesh Gupta, Sr. Adv.
 Ms. Japneet Kaur, Adv.
 Ms. Pallavi Singh, Adv.
 Mr. Madhav Gupta, Adv.
 Mr. Bikram Dwivedi, Adv.
 Mr. Manu Bhardwaj, Adv.
 Mr. G. Balaji, AOR

Mr. Ajit Sharma, AOR
 Mr. Kanchan Kumar, Adv.
 Mr. Yuvrajsinh Solanki, Adv.

For Petitioner(s) :
 (ITEM NO. 67)

Mr. Ajit Sharma, AOR
 Mr. Kanchan Kumar, Adv.
 Mr. Yuvrajsinh Solanki, Adv.

For Petitioner(s) :
(ITEM NO. 68)

Mr. Mukesh K Giri, Adv.
Mr. Mandaar Mukesh Giri, Adv.
Mr. Rajivkumar, AOR

Mr. Rajive Bhalla, Sr. Adv.
Mr. Shubham Bhalla, AOR
Ms. Ragini Sharma, Adv.
Mr. Alex Noel Dass, Adv.
Ms. Gauri Bedi, Adv.
Ms. Aadya Kapoor, Adv.
Mr. Rohit Pandey, Adv.

For Respondent(s) : Mr. Prashant Bhushan, AOR

Mr. Lokesh Sinhal, Sr. A.A.G.
Mr. Akshay Amritanshu, AOR
Mr. Rahul Khurana, Adv.
Mr. Nikunj Gupta, Adv.
Ms. Drishti Saraf, Adv.
Ms. Pragya Upadhyay, Adv.
Ms. Aakanksha, Adv.
Ms. Ishika Gupta, Adv.
Mr. Sarthak Arya, Adv.

Mr. Rahul Khurana, AOR

UPON hearing the counsel the Court made the following
O R D E R

List these matters in the month of July, 2025
in the hope that the State of Haryana would be able
to publish the notification, which is stated to be of
5th February 2025 as informed by learning senior
counsel Mr. Nidesh Gupta and Mr. Anand Sanjay M.
Nuli.

(SONIA BHASIN)
ASSISTANT REGISTRAR-CUM-PS

(RANJANA SHAILEY)
ASSISTANT REGISTRAR